

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 17
TO BE ANSWERED ON 03RD FEBRUARY, 2025
AATMANIRBHAR BHARAT ROJGAR YOJANA**

**17. PROF. VARSHA EKNATH GAIKWAD:
SHRI BHASKAR MURLIDHAR BHAGARE:
SMT. SUPRIYA SULE:
DR. AMOL RAMSING KOLHE:
SHRI NILESH DNYANDEV LANKE:
SHRI MOHITE PATIL DHAIRYASHEEL RAJSINH:
SHRI AMAR SHARADRAO KALE:
SHRI BAJRANG MANOHAR SONWANE:
SHRI SANJAY DINA PATIL:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of employment generated under the Aatmanirbhar Bharat Rojgar Yojana since its inception in the State of Maharashtra;**
- (b) the details of the eligibility criteria for availing benefits under the Aatmanirbhar Bharat Rojgar Yojana;**
- (c) whether there has been any recent revision to these criteria and if so, the details thereof;**
- (d) the details of steps are being taken to ensure equitable implementation of the Aatmanirbhar Bharat Rojgar Yojana across all States and regions;**
- (e) the percentage of beneficiaries under the scheme from the informal sector and the manner in which the scheme contributed to formalize employment;**
- (f) whether the Government provide breakdown of the employment generated under the scheme in the State of Maharashtra; and**
- (g) the details of mechanisms are in place to monitor the progress of the Aatmanirbhar Bharat Rojgar Yojana and any assessment that could have been conducted to measure its effectiveness?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (g): The Aatmanirbhar Bharat Rojgar Yojana (ABRY) was launched with effect from 1st October, 2020 to incentivize employers for creation of new employment and restoration of loss of employment during Covid-19 pandemic. The salient features of the scheme are summarized below:

- **An employee drawing monthly wage of less than Rs. 15000/- who was not working in any Employees' Provident Fund Organization (EPFO) registered establishment and did not have a Universal Account Number (UAN) before 1st October, 2020 was eligible for the benefit.**
- **The employees who lost their jobs during Covid-19 pandemic and did not join in any EPFO registered establishment upto 30.09.2020 were also eligible for the benefit.**
- **Government of India for a period of two years, credited both the employee' share (12% of wages) and employer's share (12% of wages) of contribution payable or only the employee's share, depending on employment strength of the EPFO registered establishments.**
- **The scheme commenced from 1st October 2020 and registration was open for eligible employers and new employees upto 31.03.2022. The beneficiaries registered upto 31.03.2022 continued to receive the benefits for 2 years from the date of registration under the scheme.**

Every establishment/ New-employee, registered under ABRY who were fulfilling the eligibility criteria were benefited under the scheme. Since inception of the scheme, as on 31.03.2024, benefits have been provided to 60.49 lakhs beneficiaries under the scheme in the country. Further, in the State of Maharashtra, benefits have been provided to 206385, 690188, 80287 and 1976 beneficiaries in the year 2020-21, 2021-22, 2022-23 and 2023-24, respectively.

In order to monitor the performance of the scheme, EPFO has deployed electronic facility on Employer's portal whereby the employers can register the establishment and new employees and claim benefits through Electronic Returns cum Challans (ECR) for each wage month. The benefits of employees' and employer's share of EPF/EPF contributions is provided upfront to the employers at the time of submission of ECR. Apart from this, a robust mechanism was put in place to monitor the implementation of the scheme on a weekly basis and also provide monthly reports for effective monitoring of the scheme.
